Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 3546 - JK (LD) of 2025 DATED:- 26 - 03 - 2025

Sanction is hereby accorded to the appointment of Sh. Satish Sharma, joint Director of Agriculture (Ext), Jammu, as Officer Incharge (OIC) Litigation in case OA No.1278/2023 titled Tej Krishan Koul Vs UT of J&K and Ors. including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated: - 26-03 - 2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K.

2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.

3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.

Registrar General, J&K High Court, Jammu/Srinagar.

- 5. Principal Secretary to Government, Agriculture Production & Farmers Welfare Department
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

(Revaz Ali Bhat)

Assistant Legal Remembrancer

Jan